

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 406 of 2012 in E.P. 1 of 2012
in Appeal No. 21 of 2006

Dated : 4th February, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Chhattisgarh State Power Distribution Co. Ltd.Appellant(s)

Versus

Gujarat Urja Vikas Nigam & Ors.Respondent(s)

Counsel for the Appellant (s) : Ms. Suparna Srivastava
Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri for GUVNL
Ms. Puja Priyadarshini for R.2

ORDER

The learned counsel appearing for Gujarat Urja Vikas Nigam as well as M.S.E.D.C.L seek some time to get instructions from their clients with reference to the contents of the affidavit filed by the Madhya Pradesh Power Trading Company. Accordingly, the matter is adjourned.

Post the matter on **06.02.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk